

ITEM NO.36

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 35275/2025

[Arising out of impugned final judgment and order dated 27-09-2024 in CRA No. 2504/2022 passed by the High Court of Judicature at Allahabad]

VIJAY PRAKASH SHARMA

PETITIONER(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

(IA No. 169332/2025 - CONDONATION OF DELAY IN FILING; IA No. 169329/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 169327/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Kamlesh Mishra, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.
Mr. Anand Kumar Rai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. The delay of 188 days in filing the present petition is condoned in the facts and circumstances of the case. Accordingly, I.A. No. 169332/2025 is allowed.
2. Leave granted.
3. The Registry is directed to summon the records of the Courts below. Upon receipt of the

records, the soft copies of the same may be supplied to the learned counsel for the parties.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)